

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 45/2025**

IN THE MATTER OF:

GAURAV AGGARWAL

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT

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Through



Date: 25.04.2025
Place: New Delhi

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**COMPLIANCE REPORT ON BEHALF OF DISTRICT MAGISTRATE,
GHAZIABAD WITH RESPECT TO THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI ORDER DATED 30.01.2025, ALONG WITH
SUPPORTING AFFIDAVIT.**

Most Respectfully Showeth:

1. That the Applicant has filed the present Original Application being aggrieved by the alleged improper management of Municipal Solid Waste within the limits of Indirapuram, Ghaziabad; it has further been alleged that Indirapuram has become a dumping ground for municipal waste, the sides of the roads are encroached, and wastewater is flowing onto the road and into the storm-water drain.

2. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the aforesaid matter passed an order dated 30.01.2025, the relevant portion of which is reproduced herein-below for ready reference:

".....3. Issue notice to the respondents. Ms. Priyanka Swami accepts notice on behalf of respondent no. 1 and seeks four weeks to file the reply. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date.

4. The applicant has expressed that he wants to implead the District Magistrate, Ghaziabad, as respondent no. 6, a necessary party in the matter....."

3. That pursuant to the aforesaid order, the Additional District Magistrate, Ghaziabad, issued Letter No. 251/8-AG/Nodal-NGT/Ghaziabad dated 24.04.2025 to the Municipal Corporation Ghaziabad, the Ghaziabad Development Authority, and the U.P. Pollution Control Board, Ghaziabad, directing them to prepare a factual report in compliance with the said order. **Copy of the letter is annexed herewith and marked *Annexure-1*.**
4. That in consequence of the instructions contained in the above-mentioned letter, the U.P. Pollution Control Board conducted an inspection of the site on 16.04.2025, prepared its report on the findings, forwarded the same to the undersigned, and also filed it before the Hon'ble Tribunal, which is already on record. **Copy of the UPPCB report is annexed herewith and marked *Annexure-2*.**

5. That in view of the aforesaid facts and circumstances narrated hereinabove it is expedient in the interest of justice that this Hon'ble Tribunal may graciously be pleased to take the compliance report on record of the instant case. Further submitted that operative portion of order dated 30.01.2025 by Hon'ble tribunal has been complied.

Through



Date: 25.04.2025
Place: New Delhi

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IN THE MATTER OF:

Gaurav Aggarwal

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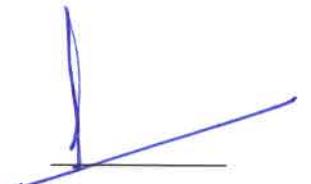
AFFIDAVIT

I, **Deepak Meena** aged about **38** years S/o **R.C. Meena** presently posted as **DISTRICT MAGISTRATE, GHAZIABAD**, Uttar Pradesh do hereby solemnly affirm and state as under:

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying Report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Report are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

VERIFICATION




DEPONENT

29 APR 2025

Verified on solemn affirmation at Ghaziabad on this 29 day of April, 2025 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.


DEPONENT



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

29 APR 2025

कार्यालय अपर जिलाधिकारी (भू0अ0) / नोडल एन0जी0टी0, गाजियाबाद।

पत्रांक 249 / आठ-अ0जि0अ0 / नोडल-एन.जी.टी. / गा0वाद दिनांक 24/04/2025

विषय: ओ0ए0 नम्बर 45 / 2025 गौरव अग्रवाल बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 30.01.2025 के सम्बन्ध में।

सेवा में,

1. उपाध्यक्ष,
गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
2. अपर नगर आयुक्त,
नगर, निगम, गाजियाबाद।

महोदय,

उपरोक्त विषयक मा0 न्यायालय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नम्बर 45 / 2025 गौरव अग्रवाल बनाम उ0प्र0 सरकार व अन्य में पारित आदेश दिनांक 30.01.2025 के सम्बन्ध में विशेष सचिव, उ0प्र0 शासन, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, लखनऊ दिनांक 23.04.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसमें मा0 न्यायालय द्वारा पारित आदेश दिनांक 30.01.2025 के अनुपालन में समयान्तर्गत रिप्लाय मा0 न्यायालय में दाखिल करते हुए एक प्रति पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, लखनऊ को प्रेषित किये जाने के लिए निर्देशित किया गया है।

अतः प्रकरण से सम्बन्धित तथ्यात्मक आख्या तैयार कर समयान्तर्गत अधोस्ताक्षरी को उपलब्ध कराने का कष्ट करें।

संलग्नक : उपरोक्तानुसार।



(विवेक कुमार मिश्र)
अपर जिलाधिकारी (भू0अ0) /
नोडल अधिकारी, एनजीटी,
गाजियाबाद।

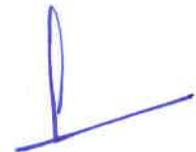
प्रतिलिपि :-

1. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, 2-आई.एन.एस., वसुन्धरा, गाजियाबाद को आवश्यक कार्यवाही हेतु सूचनार्थ।



24.04.25

अपर जिलाधिकारी (भू0अ0) /
नोडल अधिकारी, एनजीटी,
गाजियाबाद।



Compliance report of MSW site with respect to Hon'ble National Green Tribunal, New Delhi order dated 30.01.2025 in the matter of Gaurav Agarwal Vs State of UP & Ors in O.A. 45 of 2025.

1. Background:-

Applicant has filed Original Application being aggrieved from improper Solid Waste Management within the limit of Indirapuram, Ghaziabad. Further it was also alleged that the Indirapuram Area has been become a dumping ground for Municipal Solid Waste, the site of roads are being encroached and waste water is flowing on the road and into storm water drain.

Hon'ble NGT in the matter of Gaurav Agarwal Vs State of UP & Ors in O.A. No-45 of 2025 passed order on dated 30.01.2025. The main part of order is placed below: -

".....3. Issue notice to the respondents. Ms. Priyanka Swami accepts notice on behalf of respondent no. 1 and seeks four weeks to file the reply. Applicant is directed to serve the other respondents and file the affidavit of service at least one week before the next hearing date.

4. The applicant has expressed that he wants to implead the District Magistrate, Ghaziabad, as respondent no. 6, a necessary party in the matter....."

2. Compliance/Action taken:-

Official of UPPCB perused the Hon'ble Order and noted the averments made by the applicant in Original Application along with the photographs annexed along with Original Application, showing dumping of MSW at several site at Indirapuram. Accordingly inspection of identified area as mentioned in the photos within Indirapuram, Ghaziabad was carried out on 16.04.2025 to ascertain the truthfulness of the allegetations and photographs of different locations of Indirapuram. As per the site visit and photographs the status of locations are as follows:-

(i) **Outside Bikaner Sweets Aditya City Center:-**

- During visit, no Municipal Solid Waste (MSW) was found dumped identified place.
- Waste water flowing on the road was not observed.

(ii) **Outside Bikaner Sweets Aditya City Center:-**

- During visit, no Municipal Solid Waste (MSW) was found dumped at the identified place.
- During visit, drain was found covered.

(iii) Outside GDA shops Kala Pathar Road:-

- During visit, no Municipal Solid Waste (MSW) was found dumped at the identified place.
- Waste water flowing on the road was not observed.

(iv) Outside GDA shops Kala Pathar Road:-

- During visit, no garbage was found littered at the identified place.
- Waste water flowing on the road was not observed.

(v) Outside GDA shops Kala Pathar Road:-



- During visit, no MSW was found dumped at the identified place.

(vi) Vijay Laxmi Pandit Marg:-



- During visit, small quantity of plastic waste was dumped at the identified place.

(vii) Vijay Laxmi Pandit Marg:-

- During visit, small quantity of MSW/plastic waste was found dumped at identified place.

(viii) Subhadra Joshi Marg:-

- During visit, Construction and Demolition waste (C & D waste) was found dumped at the identified place.

(ix) Subhadra Joshi Marg:-

- During visit, no MSW was found dumped at the identified place.

(x) Outside Rajhans Plaza Shops Kala Pathar Road:-

- During visit, small quantity of plastic waste was found dumped at the identified place.

(xi) Outside Rajhans Plaza Shops Kala Pathar Road:-

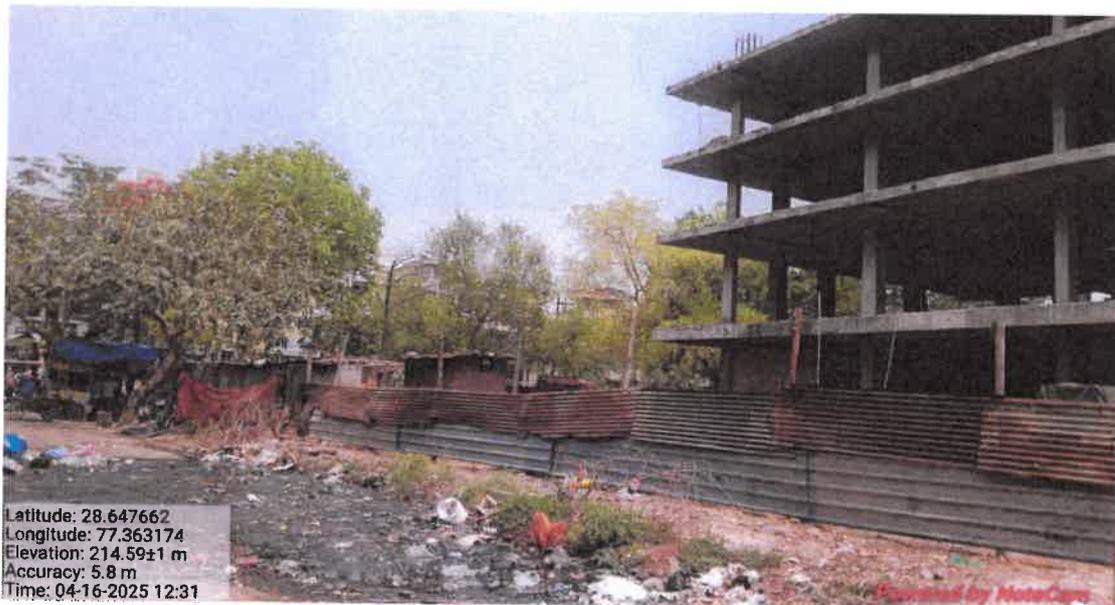
- During visit, small quantity of plastic waste was found dumped at the identified place.

(xii) Outside Rajhans Plaza Shops Kala Pathar Road:-

- During visit, small quantity of plastic waste was found dumped at the identified place.

(xiii) Outside GDA shops Kala Pathar Road:-

- During visit, no garbage was found dumped at the identified place.
- Waste water flowing on the road was not observed.

(xiv) On Subhdra Joshi Marg:-

- During visit, MSW was found dumped at the identified place.
- During visit, stagnation of waste water was found observed.

(xv) Kala pathar Road, Opposite GDA shops:-

- During visit, no MSW was found dumped at the identified place.

(xvi) On divider at Vijay Laxmi Pandit marg:-

- During visit, some quantity of MSW as well as plastic waste was found dumped at the identified place.

(xvii) Divider at Vijay Laxmi Pandit marg:-

- During visit, no MSW was found dumped at the identified place.

3.Observation/Conclusion:-

- I. All locations specified in Original Application has been inspected and photographs of these locations showing present status were taken.
- II. It was observed that as per location shown at sl. No. VI, VII X, XI, XII in paragraph-2, small quantity of plastic waste was found dumped.
- III. As per location shown at sl. No. VIII in paragraph-2, small quantity of C & D Waste was found observed.
- IV. As per location shown at sl. No. XIV, XVI in paragraph-2, MSW was found dumped at the identified place and stagnation of waste water was found observed.

Further it is pertinent to mention that as the enforcement of MSW rules 2016, and proper scientific collection and disposal of MSW is responsibility of concerned local body. Hence Nagar Nigam, Ghaziabad should take appropriate action in this regard, as the hole area is in jurisdiction of Nagar Nigam, Ghaziabad.

In this regard Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad has sent letter to Nagar Nigam, Ghaziabad requesting to taken necessary action for proper disposal of MSW/Sewage as identified several sites. Site Photograph along with location has also been sent to Nagar Nigam, Ghaziabad, copy letter is annexed as **Annexure-I**

The above status report is being submitted kind consideration and necessary action please.


(Dhruv Dev Verma)
L.A.


(Navneet Kumar Pandey)
A.E.E.